

# Newsletter

e-Committee, Supreme Court of India

### **Table of Content**

e-Committee Bags National Gold Award For Excellence In Providing Citizen Centric Delivery	3
High Court Of Delhi Introduces Neutral Citation System	5
High Court of Patna Inaugurates Paperless Court, eSewa Kendras, Justice Clock	6
e-Filing and Video Conferencing Rules of the High Court of Bombay 2022	9
High Court of Kerala Inaugurates Various ICT Initiatives	10
Implementation of Suvas for Translating Judgments /Orders of District Judiciary	11
Implementation of E-Office In District Judiciary	12
E-Office Implementation In The High Court Extended To Judicial Sections	13
High Court of Madras Conducts Refresher Programme On Handling Of Digital Evidence and Cyber Laws	14
High Court Of Tripura Launches Display Board For The Advocates And Litigants	15
Number Of Cases Dealt On VC In High Courts And District Courts During The Pandemic	17
Statistics of Virtual Courts -01.12.2022	18
Status of implementation of Rules of Video Conferencing as of 30.11.2022	19
Status of implementation of Rules of e-Filing as of 30.11.2022	20
Status of implementation of e-Sewa Kendras as of 30.11.2022	21
Status of Installation of Justice Clock in High Courts	22
Status of implementation of e-Payments as of 30.11.2022	23
Status of implementation of ICJS as of 30.11.2022	24
Total number of cases e-Filed through e-filing 3.0	25
Status of eFiling in District Courts	25
Status of eFiling in High Courts	26
Training/Awareness Programme During November 2022	27

# e-Committee Bags National Gold Award For Excellence In Providing Citizen Centric Delivery



The e-Committee of the Supreme Court of India and DoJ was awarded the prestigious National Gold Award for Excellence in Providing Citizen Centric Delivery with a cash prize of Rs. 5 Lakh, a trophy and a certificate for Judgement & Orders Search

Portal by the Department of Administrative Reforms and Public Grievances. At the 25th National Conference on e-Governance (NceG) held in Jammu on 26.11.2022, the said award was presented by Dr Jitendra Singh, Union Minister of the

State of the Ministry of Science and Technology. The Judgement & Orders Search Portal provides 24\*7 citizen centric service, free PDF download of more than 1 crore HC judgments, the litigant/public/user can get the authenticated copies of

judgements within minutes from this centralized depository of the High Court judgements portal, and the judgments are digitally accessible for PwD.

Click here to access judgement search portal <a href="https://judgments.ecourts.gov.in/pdf">https://judgments.ecourts.gov.in/pdf</a> search/index.php





### **High Court Of Delhi Introduces Neutral Citation System**

Neutral Citation No-2023/DHC/000019

Neutral Citation No-2023/DHC/000077

The High Court of Delhi became the first High Court in the country to introduce neutral citations for its judgements. The High Court of Delhi has introduced a neutral citation number for every judgment uploaded official the website w.e.f. on 17.10.2022. The neutral citation is auto-generated and is available at the top of each page of the judgment. The Neutral citation number of the High Court of Delhi of "Year/DHC/ consists Auto Generated Number". Further, an

additional search field has also been under 'Judgments-PDF created Judgment' link of the official website of the Court to facilitate search of relevant judgment by its neutral citation number, in addition to other keywords, i.e. Case Number, Party Name, Date of Judgment, etc. Neutral Citation means a unique court-assigned alpha numeric number for a judgment, order and proceeding and aims to permanently identify а judicial decision independently.

# High Court of Patna Inaugurates Paperless Court, Multi-level eSewa Kendras, Justice Clock & Virtual Justice Clock and Website of Prevention of Sexual Harassment at Workplace



Paperless Court proceedings have been started in the Hon'ble Patna High Court on 24.11.2022 for 4 Hon'ble Courts i.e. Courts of (i) Hon'ble Mr. Justice Ahsanuddin Amanullah (ii) Hon'ble Mr. Justice Ashutosh Kumar (iii) Hon'ble Mr. Madhuresh Prasad Justice (iv) Hon'ble Mr. Justice Mohit Kumar Shah. The proceedings of these 4 Hon'ble Courts have also been live-streamed. These are well

equipped with Wacom Display, Digital Display Boards. e-Causelist, e-Paperback and Ld. Lawyers have also used the digital infrastructure for their submissions. Link to the Inauguration Ceremony of Paperless Court, e-Sewa Kendra, Justice Clock & Virtual Justice Clock and POSH Website is follows:as https://www.youtube.com/watch?v=f OwKWpEr9VE

#### **Justice Clock:**



Justice Clock and e-Justice Clock also inaugurated have been in Hon'ble High Patna Court on which 24-11-2022 displays vital statistics of the Justice Delivery System to "Maximize outreach and

visibility" of the work done by the State Judiciary and Hon'ble Patna High Court. Statistical information such as institution, disposal and pendency of the cases, manpower, strength and

vacancy of Judges in various Courts are also displayed. The virtual avatar is also available on the website of Hon'ble Patna High Court.

#### **POSH Website:**



The POSH (Prevention of Sexual Harassment at Workplace) Website of Patna High Court has also been inaugurated on 24.11.2022 which facilitates easy registration of complaints through online mode.

#### Multi-Level E-Sewa Kendras:



Kendras e-Sewa have been established in the High Court, District Courts, Sub-divisional Court as well at Panchayat level. eSewa as Kendras were inaugurated on 24.11.2022 at 31 locations including 29 (Twenty Nine) District Courts. One

Sub-divisional Court and at One Panchayat Raj to bridge the technological divide and provide access to justice to the stakeholders of the Justice delivery system.

Altogether 39 e-Sewa

Kendras are functional which provide citizen centric e-services like case status information, copies of judgments and orders and also extend assistance in e-filing of cases.

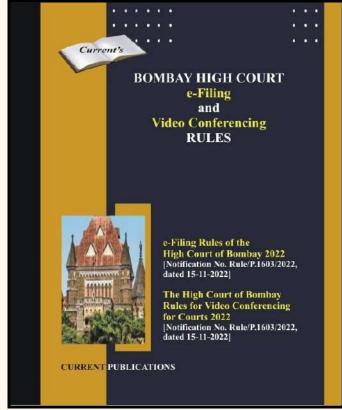
#### Inauguration of e-Sewa Kendra at Darbhanga Judgeship:



An e-Sewa Kendra has also been inaugurated at Civil Court, Darbhanga by Hon'ble Mr. Justice Sandeep Kumar (Judge, Patna High Court-cum-Hon'ble the Inspecting Judge of Darbhanga Judgeship) on Saturday, the 19th day of November, 2022.

# e-Filing and Video Conferencing Rules of the High Court of Bombay 2022





e-Filing and Video Conferencing Rules of the High Court of Bombay 2022 was framed and notified by Notification No. Rule/P. 1603/2022, dated 15.11.2022. The rules of e-filing shall apply through designated counters including e-Seva Kendras for on-line e-filing. Rules for VC shall apply to such Courts or

proceedings or classes of Courts from date as the High Court may notify through their notification. Video conferencing facilities may be used at all stages of judicial proceedings conducted by the Court.

### **High Court of Kerala Inaugurates Various ICT Initiatives**



On 01.11.2022, three ICT initiatives were inaugurated in the High Court of Kerala, by the Hon'ble the Chief Justice, in the presence of the Hon'ble Judges, the Advocate General and other Law Officers, Judicial Officers, representatives of various advocates' associations and other stakeholders and they are;

 Launching of SUVAS – (Supreme Court Vidhik Anuwad Software): An AI tool SUVAS for translating the Judgments & Orders of the District Courts from English to Malayalam as well as for translating vernacular judgments & documents of District Courts into English.

- Launching of Unique Neutral Citation Number for tracking judgments of the High Court of Kerala from 1949 onwards.
- Launching of e-office in the Judicial districts of Thodupuzha and Kasaragod.

Please click the link to watch the inaugural ceremony of ICT initiatives; Neutral Citation in the High Court, SUVAS & e-Office in District Judiciary.

https://www.youtube.com/watch?v= KOC0Ek-tgnA

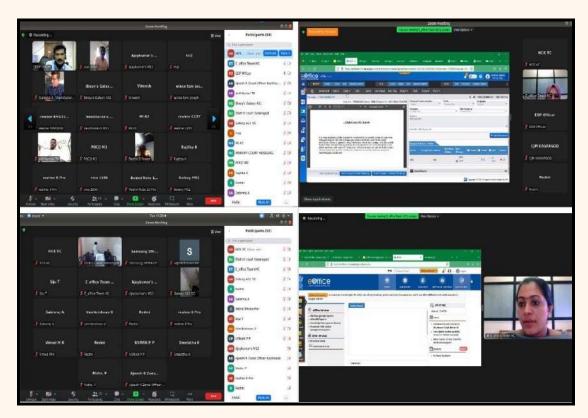
# Implementation of SUVAS for Translating Judgments /Orders of District Judiciary

l No	DISTRICT	TRAINING DATE & TIME	Google meet link
1	THIRUVANANTHPURAM	02.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
2	KOLLAM	02.11.22 AT 2.00PM	https://meet.google.com/asi-hdya-ham
3	PATHANAMTHITTA	02.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
4	ALAPPUZHA	03.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
5	KOTTAYAM	03.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham
6	THODUPUZHA	03.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
7	ERNAKULAM-	04.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
8	THRISSUR	04.11.22 AT 2.00 2M	https://meet.google.com/asi-hdya-ham
9	PALAKKAD	04.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
10	.MANJRI	05.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
11	KOZHIKODE	05.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham
12	KALPETTA	05.11.22 AT 3.00 AM	https://meet.google.com/hvn-nzda-kzi
13	THALASSERY	07.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
14	KASARAGOD	07.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham

Training for the selected Staff from Thiruvananthapuram to Ernakulam and Thrissur to Kasaragod conducted on 30.10.2022 and 01.11.2022 respectively. All the districts have furnished the list of staff who are being deployed for operating **SUVAS** (Name, Designation, e-mail ID and Contact

Number) and the IP addresses of the system in which the software is to be installed. The IP addresses provided by the districts have to be whitelisted with the server of SUVAS, Supreme Court, and awaiting approval. District-wise online training has also been given to the selected staff from 02.11.2022 to 07.11.2022.





E-office has been implemented in the courts in the Judicial district of Kasargod and Thodupuzha w.e.f 01.11.2022. For the smooth implementation of e-Office, training

program for the concerned staff in the courts in the Judicial districts of Kasargod and Thodupuzha was conducted on 15.11.2022 and 16.11.2022 respectively through video conferencing.

District Court	Conducted on	No. of Participants
Kasargod	15.11.2022	138
Thodupuzha	16.11.2022	229

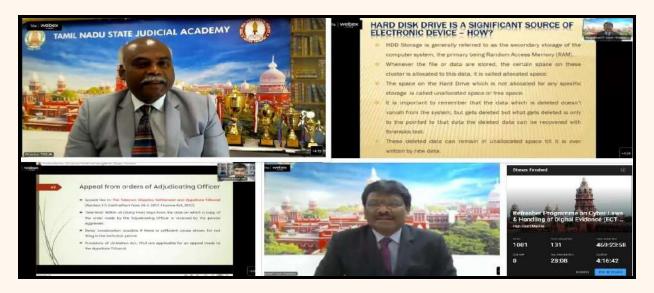
#### **E-Office Implementation In The High Court Extended To Judicial Sections**



e-office has been implemented in a phased manner in all the sections on the administrative side of the High Court and now, it has been decided to implement e-office in the judicial sections as well. Accordingly, the movement of files that are of the administrative type and are not strictly of judicial type, except when the judicial file is in digital form, from all the sections are being routed through the e-office w.e.f 07.11.2022.

On 26.11.2022, a meeting was conducted with the officials in the paperless courts, court officers, listing officers, PA & PS to judges, computer assistants and other associated registry staff in the High Court with respect to the functioning of paperless courts. Paperless courts training was conducted for computer assistants in the paperless courts on 19.11.2022.

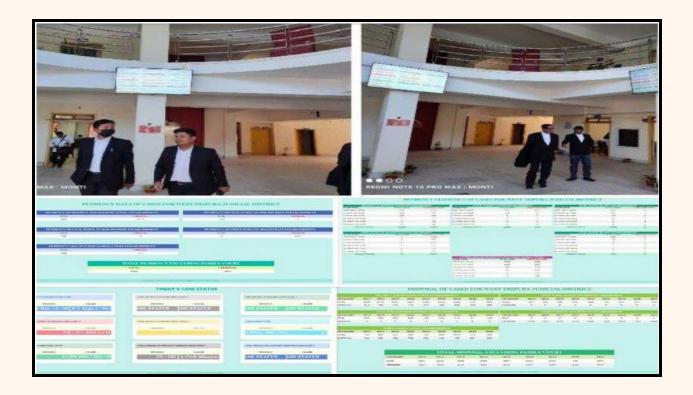
# High Court of Madras Conducts Refresher Programme On Handling Of Digital Evidence and Cyber Laws & Appreciation



directed by the Hon'ble As e-Committee. Supreme Court of India, the Tamil Nadu State Judicial Academy (TNSJA), Chennai in coordination with the High Court of Madras had conducted a Refresher Programme on Cyber Laws & Appreciation & Handling of Digital Evidence (ECT-14) for Judicial Officers on 19.11.2022 through YouTube Live Streaming on the link https://youtu.be/00KIjMSLTxE. training has been imparted on Basics

of Electronic Evidence by Overview of Cyber Laws by Mr. A. Saravanakumar, Registrar (IT-cum-Statistics)/ CPC –TN, Madras High Court and on the following topics: Digital Evidence in Courtrooms, Admissibility and proof of Electronic Records, Preservation of Electronic Evidence by Mr. Midhun Kumar Allu, Advocate, Hyderabad. A total of 1,590 viewers have viewed the training programme as on 22.11.2022.

# High Court Of Tripura Launches Display Board For The Advocates And Litigants



Recently the District Court Computer Committee of West Tripura, Agartala has developed a periphery software application module under the approval and guidance of the High Court Computer Committee, High Court of Tripura for the creation of a display board for viewing live case status of the cases listed before the

different Courts of Agartala Court Complex as a citizen centric service. The display boards which have been provided to the individual Court rooms of a Court complex under e-Courts project Phase-II displays the cases listed before that Court only. Over the period, it was felt that there should be a single screen display

board which will display the cases taken up by the different Courts as per daily Cause Lists. Such display boards may be installed at the common areas frequented by the advocates and litigants such as the lobby of the Court and other public places like witness waiting areas etc. With this aim, the Technical Team of Agartala Court Complex has developed an application using core PHP and database of Case (CIS) Information System for displaying the live case status with auto-update feature at regular intervals. Accordingly, 2 units of 55 inch Display Boards have been installed at Agartala Court Complex which equipped with are an auto-launcher facility. The application is aimed to benefit the advocates and litigants in the following ways:

1) Real time live case status (Court wise) displayed on a single screen.

- Real time pendency of cases (Civil and Criminal) displayed establishment wise.
- 3) Real time pendency of cases (Civil and Criminal) displayed year wise.
- 4) Real time disposal data of cases (Civil and Criminal) displayed year wise as well as establishment wise.

Very shortly this application will display legal services related information to create awareness among the visitors of the Court regarding the various legal aid schemes and facilities. On 21st November, 2022 this application was made live for the advocates and litigants of Agartala Court Complex by Shri Angshuman Debbarma, District & Sessions Judge, West Tripura. Currently this display board shall be operated by the staff of the e-Sewa Kendra of Agartala Court Complex.

### Number Of Cases Dealt With (Virtual Hearings) On Video Conferencing In High Courts And District Courts During The Pandemic As On 30 November 2022

S.No	High Court	High Court	District Court	Total
1	Allahabad	241335	3877965	4119300
2	Andhra Pradesh	380252	1412298	1792550
3	Bombay	37535	69857	107392
4	Calcutta	137868	80646	218514
5	Chhattisgarh	103054	39950	143004
6	Delhi	317729	3297030	3614759
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati - Assam	266154	322269	588423
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388928	191558	580486
12	Himachal Pradesh	183904	95523	279427
13	Jammu and Kashmir	257659	452673	710332
14	Jharkhand	218227	637012	855239
15	Karnataka	1086570	119946	1206516
16	Kerala	159316	531438	690754
17	Madhya Pradesh	667410	763500	1430910
18	Madras	1424315	336752	1761067
19	Manipur	38695	15288	53983
20	Meghalaya	2747	24282	27029
21	Orissa	282560	242717	525277
22	Patna	266756	2054005	2320761
23	Punjab and Haryana	581047	1829482	2410529
24	Rajasthan	229014	178520	407534
25	Sikkim	477	9071	9548
26	Telangana	299031	190327	489358
27	Tripura	10576	12070	22646
28	Uttarakhand	73900	41295	115195
	Total	7662243	16847520	24509763

### **Statistics of Virtual Courts -01.12.2022**

Sr. No.	Virtual Court	Received	Proceedings	Contested	Paid	Fine
			Completed		Challans	Collected
1	Assam Traffic Department	63873	63793	325	17270	12030281
2	Chhattisgarh Traffic Department	81	80	0	31	64500
3	Haryana Traffic Department	8205	1554	12	145	133101
4	Himachal Pradesh Traffic	43593	32434	42	1209	2426253
	Department					
5	Jammu Traffic Department	37378	36344	265	14301	6529790
6	Karnataka Traffic Department	44909	44863	119	37859	313069090
7	Kashmir Traffic Department	183720	178684	2808	46992	25049643
8	Kerala (Police Department)	236016	51046	232	10466	5345042
9	Kerala Transport Department	304130	194323	1407	41566	56674501
10	Madhya Pradesh Traffic	4647	2180	3	75	34000
	Department					
11	Maharashtra Transport	30915	14878	20	969	2024505
	Department					
12	Meghalaya Traffic Department	270	269	0	27	15500
13	Notice Branch Delhi Traffic	11735365	11513666	50460	1130275	809431156
	Department					
14	Odisha Traffic CTC-BBSR	207239	188225	390	13504	13171001
	Commissionerate					
15	Pune Traffic Department	6080	6056	17	480	94850
16	Rajasthan Traffic Department	8688	8076	121	2984	1821320
17	Tamil Nadu Traffic Department	116483	108129	993	46676	404205495
18	Tripura Traffic Department	147	145	0	2	2200
19	Uttar Pradesh Traffic Department	6178432	5339902	15036	325190	195938826
20	Virtual Court Delhi (Traffic)	3860881	3816332	96995	1481917	1531237782
21	West Bengal Traffic Department	15682	8545	11	339	206752
	Total	23087570	21609531	169257	3172282	3379505588

### Status of implementation of Rules of Video Conferencing as of 30.11.2022

S.No.	High Court	Whether the Rules of VC is	Whether the Rules of VC is
		implemented in High Court	implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	25
	Not Implemented	4	3

### Status of implementation of Rules of e-Filing as of 30.11.2022

S.No.	High Court	Whether the Rules of e-Filing is	Whether the Rules of e-Filing is
		implemented in High Court	implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	19	17
	Not Implemented	9	11

### Status of implementation of e-Sewa Kendras as of 30.11.2022

S.No.	High Court Whether the e-Sewa Kendra is Whether the e-Sewa Kendra		Whether the e-Sewa Kendra is	is Functioning e-Sewa	
		implemented in High Court	implemented in District Courts	Kendras in District Courts	
1	Allahabad	Yes	Yes	74	
2	Andhra Pradesh	Yes	No	0	
3	Bombay	Yes	Yes	40	
4	Calcutta	Yes	Yes	2	
5	Chhattisgarh	Yes	Yes	1	
6	Delhi	Yes	Yes	7	
7	Gauhati - Arunachal Pradesh	Yes	No	0	
8	Gauhati - Assam	Yes	Yes	54	
9	Gauhati - Mizoram	Yes	Yes	2	
10	Gauhati - Nagaland	Yes	Yes	11	
11	Gujarat	Yes	No	0	
12	Himachal Pradesh	Yes	Yes	1	
13	Jammu and Kashmir	Yes	Yes	6	
14	Jharkhand	Yes	Yes	23	
15	Karnataka	Yes	Yes	14	
16	Kerala	Yes	Yes	117	
17	Madhya Pradesh	Yes	Yes	25	
18	Madras	Yes	Yes	2	
19	Manipur	Yes	Yes	1	
20	Meghalaya	Yes	Yes	1	
21	Orissa	Yes	Yes	110	
22	Patna	Yes	Yes	6	
23	Punjab and Haryana	Yes	Yes	98	
24	Rajasthan	Yes	Yes	1	
25	Sikkim	Yes	No	9	
26	Telangana	No	No	0	
27	Tripura	Yes	Yes	15	
28	Uttarakhand	Yes	Yes	1	
	Implemented	27	23	621	
	Not Implemented	1	5	-	

### **Status of Installation of Justice Clock in High Courts**

Sr. No.	High Court	No of Items for which funds No. of Items		
		where released	Procured/Purchased	
1	Allahabad	2	2	
2	Andhra Pradesh	1	1	
3	Bombay	4	4	
4	Calcutta	1	1	
5	Chhattisgarh	1	1	
6	Delhi	1	1	
7	Gauhati (Arunachal Pradesh)	1	1	
8	Gauhati (Assam)	1	1	
9	Gauhati (Mizoram)	1	1	
10	Gauhati (Nagaland)	1	1	
11	Gujarat	1	1	
12	Himachal Pradesh	1	1	
13	Jammu & Kashmir	2	2	
14	Jharkhand	1	1	
15	Karnataka	3	3	
16	Kerala	1	1	
17	Madhya Pradesh	3	3	
18	Madras	2	2	
19	Manipur	1	1	
20	Meghalaya	1	1	
21	Orissa	1	1	
22	Patna	1	1	
23	Punjab & Haryana	1	1	
24	Rajasthan	2	2	
25	Sikkim	1	1	
26	Telangana	1	1	
27	Tripura	1	1	
28	Uttarakhand	1	1	
	Total	39	39	

### Status of implementation of e-Payments as of 30.11.2022

S.No.	High Court	Whether the Court Fee Act is amended Whether the e-Payments facility		
		to enable to receive the e-Payments	implemented	
1	Allahabad	Yes	Yes	
2	Andhra Pradesh	No	No	
3	Bombay	Yes	Yes	
4	Calcutta	Yes	Yes	
5	Chhattisgarh	Yes	Yes	
6	Delhi	No	Yes	
7	Gauhati - Arunachal Pradesh	No	No	
3	Gauhati - Assam	Yes	Yes	
9	Gauhati - Mizoram	No	No	
10	Gauhati - Nagaland	No	No	
11	Gujarat	Yes	No	
12	Himachal Pradesh	Yes	Yes	
13	Jammu and Kashmir	Yes	Yes	
14	Jharkhand	Yes	Yes	
15	Karnataka	Yes	No	
16	Kerala	No	No	
17	Madhya Pradesh	Yes	Yes	
18	Madras	Yes	Yes	
19	Manipur	Yes	Yes	
20	Meghalaya	Yes	No	
21	Orissa	Yes	Yes	
22	Patna	Yes	Yes	
23	Punjab and Haryana	Yes	Yes	
24	Rajasthan	Yes	Yes	
25	Sikkim	Yes	Yes	
26	Telangana	Yes	No	
27	Tripura	Yes	Yes	
28	Uttarakhand	Yes	Yes	
	Implemented	22	19	
	Not Implemented	6	10	

### Status of implementation of ICJS as of 30.11.2022

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	22
	Not Implemented	6

## Total number of cases e-Filed through e-filing 3.0

S.No	State	No. of Cases e-filed
1	Kerala	128550
2	Maharashtra	11089
3	Orissa	12801
4	Uttar Pradesh	135
5	Manipur	1
6	Tripura	14
7	Chhattisgarh	0
	Total	152590

### **Status of eFiling in District Courts**

S.No State		eFiling no. Generated case		
1	Delhi	382918		
2	Tamil Nadu	45786		
3	Karnataka	45117		
4	Himachal Pradesh	42087		
5	Haryana	2485		
6	Rajasthan	2372		
7	Sikkim	2113		
8	Madhya Pradesh	1318		
9	Punjab	496		
10	Jammu & Kashmir	126		
11	Puducherry	34		
12	West Bengal	23		
13	Chandigarh	17		
14	Dadra & Nagar Haveli	14		
15	Assam	11		
16	Goa	2		
17	Daman & Diu	1		
	Total	524920		

### **Status of eFiling in High Courts**

S.No	High Court	eFiling no. Generated case 232221			
1	Patna				
2	Gujarat	48159			
3	Punjab & Haryana	12928			
4	Karnataka	6845			
5	Rajasthan High Court, Jaipur Bench	6375			
6	Rajasthan High Court, Jodhpur 2316				
7	Andhra Pradesh 6134				
8	Principal Bench Bombay - Original side 5556				
9	Principal Bench Bombay - Appellate Side	3110			
10	High Court of Bombay - Aurangabad Bench	1943			
11	High Court of Bombay - Nagpur Bench	1570			
12	High Court of Bombay at Goa 2				
13	High Court of Jammu & Kashmir, Jammu	5052			
14	High Court of Jammu & Kashmir, Srinagar	447			
15	Karnataka, Kalaburagi Bench	2990			
16	Karnataka, Dharwad Bench	1809			
17	Principal Seat of Madras High Court	1955			
18	Madurai Bench of Madras High Court	293			
19	Telangana	1811			
20	Sikkim 1765				
21	Calcutta High Court, Appellate Side 1172				
22	Calcutta High Court, Original Side 1107				
23	Himachal Pradesh	1013			
24	Jharkhand 436				
25	Uttarakhand 225				
26	Gauhati (Principal Seat)	30			
	Total	347264			

## **Training/Awareness Programme During November 2022**

High Court/	Month	Programme No.	Programme Details	Participants	No. of
Institutions					Participants
Delhi Judicial	05.11.2022	ECT_14_2022	Cyber laws &	Judicial Officers	78
Academy			Appreciation & Handling		
			of Digital Evidence		
			-Refresher Programme		
Telangana	19.11.2022	ECT_11_2022	Programme for	Technical	82
State Judicial			Technical staffs of	Staffs/District System	
Academy			District Courts	Admin/ System Officers	
Tamil Nadu	19.11.2022	ECT_14_2022	Cyber laws &	Judicial Officers (VC-80;	2295
State Judicial			Appreciation & Handling	CISCO-601;	
Academy			of Digital Evidence	Youtube-1614)	
			-Refresher Programme		
Meghalaya	29.11.2022 &	ECT_17_2022	ICT & e-Courts	Newly recruited Civil	6
State Judicial	30.11.2022		Induction Programme	Judge Junior Division	
Academy			for the newly recruited		
			Civil Judges		
Meghalaya	30.11.2022	ECT_6_2022	Training Programme on	High Court Digitization	13
State Judicial			Digitization at High	officials/Staffs	
Academy			Court level		
Odisha Judicial	26.11.2022	ECT_6_2022	Training Programme on	High Court Digitization	24
Academy			Digitization at High	officials/Staffs	
			Court level		
Odisha Judicial	26.11.2022 &	ECT_12_2022	Computer Skill	Advocate / Advocate	959
Academy	27.11.2022		enhancement	clerk.	
			Programme-Level I & II		
Total No. of Participants/Views for Training/Awareness Programme during November 2022					

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